(c) Does not arise.

CITIZENSHIP IN CEYLON

- *224. PROF G. RANGA: Will the PRIME MINISTER be pleased to state:
- (a) the salient points of the new Citizenship legislation affecting Indians passed by the Ceylonese Legislature;
- (b) whether there are any other countries which have passed similar legislation discriminating between different sections of immigrants resident in those countries;
- (c) whether Government have examined this legislation in the perspective of the United Nations Charter; and
- (d) whether Government propose to consult the Hague Court as to its tenability?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) The chief point concerning the new legislation is that the wife and each minor child of an applicant for citizenship, should have uninterrupted residence in Cevlon from the 1st January 1939 or the first anniversary of the marriage or birth as the case may be, whichever is later, subject only to certain exemptions in the case of persons who were away from Cevlon between December 1941 and the end of 1945 owing to war conditions. I had made a statement in the House of the People last month on this very subject. As already explained, the legislation in question is not in conformity with the discussions held between the Prime Ministers of India and the late Prime Minister of Ceylon during 1947-48 and •affects hundreds of thousands of citizens Tof Ceylon.

- (b) So far as we know no citizenship legislation discriminating between different section of immigrants has been passed either in Ceylon or in any other countries.
- (c) and (d). No; Government do not consider this necessary. Efforts

through diplomatic channels have continuously been made. Normally this is The method adopted in any dealing between two Governments.

INDIA'S CONTRIBUTION TO INTERNATIONAL ORGANISATIONS

- *229. SHRI SARDAR SINGH: Will the PRIME MINISTER be pleased to state:
- (a) what contributions were made by India to International Organisations in 1952; and
- (b) what is the nature of such contributions?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): (a) and (b). A statement is laid on the Table of the House. [See Appendix III, Annexure No. 61.]

CLOSURE OF TEA GARDENS IN WEST BENGAL

- ◆230. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to refer to the reply given to my starred question No. 32 asked on the 23rd July 1952 and state if the following information has been collected:
- (a) what is the number of tea gardens that haVe been closed down in West Bengal; and
- (6) what is the total number of labourers and other employees thus rendered unemployed?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) According to information so far received two tea gardens have already closed down in West Bengal, while four more are reported to have issued notices of closure by the end of last month. It has also been reported that three gardens of Terai intend closing down.

(b) The total number is not known.